CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No.31/RP/2024

: Review Petition under Section 94(1) (f) of the Electricity Act, 2003 Subject

> read with Regulation 103 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Order

XLVII Rule 1 of the Code of Civil Procedure, 1908.

Petitioner : Chhattisgarh State Power Distribution Co. Ltd. (CSPDCL)

: Adani Solar Energy Jaisalmer One Pvt. Ltd. (ASEJOPL) and Ors. Respondents

Date of Hearing : **8.4.2025**

Coram : Shri Jishnu Barua, Chairperson

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Ravi Sharma, Advocate, CSPDCL

> Shri Aryan Chanda, Advocate, CSPDCL Ms. Sakshi Kapoor, Advocate, ASEJOPL

Ms. Ritika Singh, Advocate, SECI

Ms. Anushree Bardhan, Advocate, SECI

Record of Proceedings

Member (Shri Ravinder Singh Dhillon) did not participate in the present proceedings.)

- At the outset, the learned counsel for Respondent No.1, ASEJOPL, while pointing 2. out that the Review Petitioner has also filed an appeal against the order dated 1.5.2024 passed in Petition No. 109/MP/2023 as sought to be reviewed in this case - including on the grounds raised herein, sought additional time to file a reply on maintainability as well as merits of the instant case.
- In response, learned counsel for the Review Petitioner objected to Respondent No.1's request for the additional time and pointed out that the Respondents had been given ample time to file their respective replies, if any.
- 4. Considering the above, the Commission deemed it appropriate to permit all the Respondents, as a last opportunity, to file their reply, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder, within two weeks thereafter.
- 5. The Petition will be listed for hearing on 27.5.2025.

By order of the Commission (T.D. Pant) Joint Chief (Law)